

ITEM NO.1501

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1432/2012

KAMLAKAR

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

([HEARD BY HON'BLE M.R.SHAH AND HON'BLE A.S. BOPANNA, JJ] [TO BE  
TAKEN UP AT THE END OF THE BOARD] )

Date : 31-05-2019 This appeal was called for pronouncement of  
judgment today.

For Appellant(s) Mr. R. C. Kohli, AOR

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, AOR

Hon'ble Mr. Justice A.S. Bopanna pronounced the judgment of  
the Bench (Vacation Bench) comprising Hon'ble Mr. Justice M.R. Shah  
and His Lordship.

The appeal is dismissed in terms of the signed non-reportable  
judgment.

Pending application(s), if any, stands disposed of  
accordingly.

(ASHWANI KUMAR)  
COURT MASTER (SH)

(RAJINDER KAUR)  
BRANCH OFFICER

(Signed non-reportable judgment is placed on the file)